

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) to (c). A few more sites in the Calicut area were inspected and a detailed survey of some of them is being conducted. A final decision will be taken after the detailed survey is completed.

Ernakulam-Trivandrum Railway Line

283. Shri A. V. Raghavan: Will the Minister of Railways be pleased to state:

(a) whether it is proposed to convert the Ernakulam-Trivandrum Railway Line into a broad gauge line;

(b) if so, when the work will commence; and

(c) the estimated cost of this project?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) No. This is not one of Railway's Third Plan schemes.

(b) and (c) Do not arise.

Co.laboration with Foreign Shipping Firms

284. { Shri Vishram Prasad:
Shri P. C. Borooah:
Shri R. S. Pandey:

Will the Minister of Transport be pleased to state:

(a) whether some offers from foreign shipping companies to collaborate with private shipping companies in India with about 40 per cent participation in capital investment of the latter have of late been under consideration of Government;

(b) if so, how many such offers are before Government, whom they have been made and what are the general terms of the offers; and

(c) what is Government's decision thereon?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). In all, nine

offers of foreign collaboration with the following Indian shipping companies and individuals have come to the notice of Government so far:—

1. South India Shipping Corporation,
2. V. M. Salgaocar E. Irmao Ltd.
3. V. S. Dempo & Co.
4. Ratnakar Shipping Company.
5. Indian Overseas Shipping Company.
6. Appejay Lines.
7. Mauriyan Shipping Co. (under formation).
8. Shakti Shipping Co. (under formation).
9. Harsha Tankers & Shipping Agency. The offers seek participation in the capital investment of either the existing shipping companies or in the formation of new shipping companies.

(c) Foreign participation in the share capital of the shipping companies upto 40 per cent is permissible under the Merchant Shipping Act, 1958, and Government are disposed to consider such proposals favourably provided the condition laid down in Section 21 of the Act are fulfilled.

Marathi Sahitya Sammelan

285. Shri Shinkre: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the passengers proceeding from Poona to Goa to attend the Marathi Sahitya Sammelan were inconvenienced due to the detention of the train for about three hours at Poona Station;

(b) if so, the details thereof; and

(c) whether it is also a fact that the Ministry of Railway had earlier assured the authorities of the Sammelan that all facilities would be provided to the delegates proceeding to Goa?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Kham): (a) to (c). At the request of the Organisers of the Marathi Sahitya Sammelan held at Margao on 8th to 10th May, 1964, necessary instructions were issued that for persons attending the Sammelan special trains at full public tariff rates may be run for their exclusive use. The organisers were advised about the running of two special trains from Poona to Vasco-da-Gama—one each on 6th May, 1964 and 7th May, 1964 at full tariff rates and they paid the requisite deposit at Hubli station.

On the night of 6th May, 1964, the persons attending the Sammelan turned up at Poona station with concession tickets and refused to pay the charges at full tariff rates for the running of the special train though they desired the special trains to be run for their exclusive use. As a large number of passengers desired to travel it was, however, subsequently decided to run the trains on railway convenience to clear the extra rush of traffic. Due to these unforeseen developments, the train which was scheduled to leave Poona at 20.40 hours on 6th May, 1964, left there at 00.15 hours on 7th May, 1964, resulting in detention to the extent of 3 hours and 35 minutes. The train due to run on 7th May, 1964 left as per schedule and it was also run on railway convenience.

दिल्ली के बाजार में आटा

२८६. श्री बृजराज सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के बाजार में जो आटा बिक रहा है वह इतना खराब है कि उसको खाने से जनता में बीमारियाँ फैल गई हैं ;

(ख) यदि हाँ, तो क्या सरकार इस आटे की जांच करायेगी ताकि पता लग सके कि इसमें क्या मिलावट की गई ; है और

(ग) यदि हाँ, तो कब ?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री
(श्री श्री म० बालस) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

Quarters for Civil Aviation Staff in Andamans

287. Shri Mohammad Elias: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the staff of the Civil Aviation Department posted in Andamans have not been provided with residential accommodation;

(b) whether Government have any scheme to construct residential quarters for them;

(c) if so, the details thereof; and

(d) whether the question of giving house rent allowance to these employees has been considered by Government recently?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):

(a) The staff of the Civil Aviation Department posted at Port Blair, have all been provided, free of rent, with residential accommodation obtained from the Andamans Administration, although it is below the standard to which they are entitled.

(b) and (c). Yes, Sir. It is proposed to construct quarters for them. Estimates are under preparation and work is expected to begin sometime during 1964-65.

(d) Yes, Sir, and these employees are now entitled to draw house rent allowance, in lieu of rent free accommodation, at the following rates:—

Pay	
Below Rs. 75	.. Rs. 7.50
Rs. 75 and above but below Rs. 100	.. Rs. 10.00
Rs. 100 and above but below Rs. 200	.. Rs. 15.00
Rs. 200 and above	7½% of pay